

ITEM NO.30

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 238/2022

SHIV PRASAD SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
WITH

Respondent(s)

Cr1.A. No. 241/2022 (II)

(FOR

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
148906/2021

IA No. 148906/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Cr1.A. No. 239/2022 (II)

(FOR)

Cr1.A. No. 240/2022 (II)

(FOR)

Date : 23-09-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sashank Shukla, Adv.
Mr. Prabhat Ranjan Raj, Adv.
Mr. Anil Kumar, Adv.
Mr. Gunjesh Ranjan, Adv.
Mr. Shantanu Krishna, AOR

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Mr. Ajay Prajapati, Adv.
Mr. Divyanshu Sahay, Adv.
Mr. Aman Pathak, Adv.
Ms. Manju Jetley, AOR
Mrs. Shubhangi Tuli, AOR

UPON hearing the counsel, the Court made the following
O R D E R

All matters

Sole respondent-State is duly represented.

Contd....

Original records have been received from the High Court as well as Trial Court.

Registry to process the matters for listing before the Hon'ble Court, as per rules.

Parties may file additional documents in the meanwhile, upon due service.

AVANI PAL SINGH
Registrar